

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8398-8399/2005 &
12415/2005

(From the judgment and order dated 19/12/2003 in CW No.85/2003, CWP
No.1138/2003 and Order dated 19/03/2004 in RA No. 130/2004 in CWP
No.85/2003 of the HIGH COURT OF DELHI AT N. DELHI)

SUPER BAZAR KARAMCHARI DALIT SANGH & ORS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln(s) for directions and intervention and c/delay in filing SLP and office
report) (FOR FINAL DISPOSAL)

WITH

CONMT.PET.(C) NO. 104 of 2007 in S.L.P.(C) Nos.8398-8399/2005
S.L.P.(C) NO. 22640 of 2005 - With appln. for c/delay in refiling SLP and with
prayer for interim relief and Office Report
(For directions/orders)

Date: 30/09/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s) Mr. June Chaudhari, Sr.Adv.

Mr. Sarwa Mitter, Adv.

Mr. Amit Gupta, Adv.

Mrs. Santosh Gupta, Adv.

for M/s. Mitter & Mitter Co.,Adv.

Mr. C.D. Singh, Adv.

For applicant(s): Mr. Shyam Divan, Sr.ADV.

WNP: Mr. Kumar Kartikay, Adv.

Mr. Ranvijay, Adv.

Mrs. Neelu Sharma, Adv.

Mr. Aruneshwar Gupta, Adv.

Mr. R.K. Kapoor, Adv.

Mr. Mukesh Kumar Verma, Adv.

Ms. Shweta Kapoor, Adv.

Ms. Mansi Dhiman, Adv.

Mr. Anis Ahmad Khan, Adv.

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Mr. Govind S. Chaturvedi, Adv.

Dr. Sushil Balwada, Adv.

For DDA:

Mr. Vishnu B.Saharya, Adv.

for M/s. Saharya & Co., Adv.

For NDMC:

Dr. Rashmi Khanna, Adv.

Mr. Surya Kant, Adv.

Mr. Pranav Vyas, Adv.

Mr. Faizy Ahmad Syed, Adv.

For Respondent(s)

For UOI:

Mr. A. Sharan, ASG.
Mr. S. Wasim A. Qadri, Adv.
Mrs. Anil Katiyar, Adv.
Mr. D.S. Mahra, Adv.

Mr. K. Radhakrishnan, Sr.Adv.
Mr. S.W.A. Qadri, Adv.
Mr. B.K. Prasad, Adv.

For IPL:

Mr. Vivek Singh, Adv.
Mr. Arvind Kr. Gupta, Adv.

Res.No.6&7:

Mr. K.K. Tyagi, Adv.
Mr. Iftexhar Ahmad, Adv.
Mr. P.Narasimhan, Adv.

Res.No.3:

Ms. Kavita Wadia, Adv.
Ms. Monika Garg, Adv.

Dr. Kailash Chand, Adv.

For DSIDC:

Mr. D.N. Goburdhan,
Ms. Pinky Anand, Adv.
Ms. Geeta Luthra, Adv.

Mr. K.R. Sasiprabhu, Adv.

Mr. Ravindra Kumar, Adv.

Ms. Jyoti Mendiratta, Adv.

Ms. Puja Sharma, Adv.

Mr. Vijay Kumar Verma, Adv.

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UPON hearing counsel the Court made the following
ORDER

Today when this matter reached herein, learned ASG sought four weeks' time on the ground that one of the members of Evaluation Committee is out of station.

The matter has been considerably delayed. The workers have not received any benefit till date. We, therefore, direct once again the Evaluation Committee to finalize the revised bids and submit its recommendations in a sealed cover to this Court on or before 5th November, 2008. In the event a joint venture is found to be the highest bidder, then we also request the Evaluation Committee to make appropriate recommendations to protect the services of the workmen in the event of there being disputes in future between the joint venture partners.

Stand over to 6th November, 2008 as first item for orders.

(S. Thapar)
PS to Registrar

(Madhu Saxena)
Court Master